

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT-IV**

18. COMP.APPL/405(MB)2022  
COMP.APPL/ 1167(MB)2020  
IN  
CP/1288(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.06.2024**

Name of the Party: Akshay Rahalkar  
Vs  
West Coast Rasayan International  
Private Limited

Section 59, 241(1), 242(4) of Companies Act, 2013, Rule 11 of NCLT Rules, 2016

**ORDER**

1. Adv. Gauraj Shah a/w CS Sidharth Doshi for the petitioner present through virtual mode. Adv. Prachi Wazalawar a/w Adv. Arusha Bapat for Respondent no.2 & 4 present through physical mode.
2. Ld. Counsel for the Respondent seeks some time to place on record the additional affidavit.
3. At the request of Respondent, the matter is adjourned to **29.08.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)